

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Review Application No. 36 of 2005**  
**(In O.A. No. 988 of 2004)**

Jabalpur, this the 8<sup>th</sup> day of August, 2005

Chandrashekhar Telag. .... Applicant

**Versus**

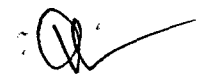
Union of India & Ors. .... Respondents

**ORDER (In Circulation)**

This Review Application has been filed to review the order passed by the Tribunal on 2<sup>nd</sup> December, 2004 in OA No. 988 of 2004.

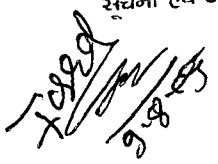
2. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicant. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of **Union of India Vs. Tarit Ranjan Das**, 2004 SCC (L&S) 160 held that "Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order."

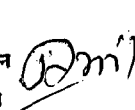
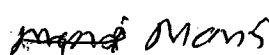
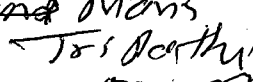
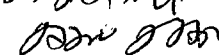
3. In view of the foregoing, I do not find any merit in this Review Application and accordingly, the same is rejected at the circulation stage itself.

  
(Madan Mohan)  
Judicial Member

प्रमाणित सं ओ/न्या.....जबलपुर, दि.....  
प्रतिलिपि अर्जित:-

- (1) सचिव, उच्च न्यायालय वर एडमिनिस्ट्रेशन, जबलपुर
  - (2) आवेदक श्री/श्रीमती/कु.....के कार्डसल
  - (3) प्रत्यर्था श्री/श्रीमती/कु.....के कार्डसल
  - (4) ग्रंथपाल, वकेप्र.अ., जबलपुर न्यायपीठ
- सूचना एवं आवश्यक कार्रवाही हेतु

  
9/8/05

 (Mm)  
 Manas  
 J. S. Parthi  
 Man Mohan